

## Union Of India Vs Subhash Chandra Roy And Anr.

**Court:** Tripura High Court

**Date of Decision:** July 5, 2017

**Acts Referred:** Land Acquisition Act, 1894 " Section 4, 9, 18, 23(1A), 23(2), 54

**Hon'ble Judges:** S. Talapatra, J

**Bench:** Single Bench

**Advocate:** B. Majumder, R. Paul, P. Gautam

**Final Decision:** Allowed

### Judgement